REGISTERED

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indira Nagar, BANGALORE- 560 -038.

Dated 31st Oct 1286

Application No. 1025 /86(7) WP No. 20987/83

Applicant

6. Brakaskraj Ors. Vs. Diretor of enus operations in Cornotatea and onetry

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Dir. og Pensus Speration, B'lore

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A SX. M. S. Padmarcyaich, Sr. C.G.S.C.

SUBJECT: Sending copies of Order passed by the Bench in Application No. 1025/86 (5)

Please find enclosed herewith the copy of the Order/ Interim Order passed by this Tribunal in the above said Application

No. 1025/8600 an 24/4/86

SECTION OFFICER

Encl: as above.

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## Order in A.No. 1025/86.

The grievance of the applicant herein is that his services have been terminated while retaining others who joined service later. In other words, his complaint is that the principle 'Last Come First Go' has not been followed by the respondents.

The stand takemby the respondents, in their reply, is that there is no seniority listmaintained in the case of persons appointed on temporary basis, and therefore the plea of the applicant that his juniors were retained in service is baseless.

After considering the rival contentions, we are satisfied that even in the case of temporary employees, though no seniority list is maintained, the principle 'Last Come First Go' should be applied; otherwise, the termination of services of temporary employees will become arbitrary.

In view of the above, we grant prayers 1 and 2 of the application. We do not consider it necessary to pass any order regarding the third prayer.

501/2

Sdla

MEMBER (J)

24.X.1986.

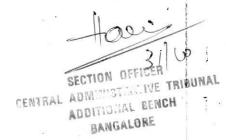
(L.H.A. REGO)

MEMBER(A)

24.X,1986.

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# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 18-6.87

### APPLICANT

Vs

Shri Eramallappa & 5 Ors TO

- 1. Shri Eramallappa
- 2. Shri M. Sreenivasa
- 3. Shri M.N. Muralidhar
- 4. Shri R. Prabhakara
- 5. Shri Arun Kumar N Joshi
- 6. Shri G. Prakashraj Urs

(S1 Nos. 1 to 6 - Assistant Compilers.
Office of the Director of Census
Operations in Karnataka
No. 21/1, Mission Road
Bangalors - 560 027)

7. Shri S. Ranganatha Jois
Advocate
36, 'Vagdevi'
Shankara Park
Shankarapuram
Bangalore - 560 004

#### RESPONDENTS

The Joint Director of Census Operations in Karnataka

- 8. Shri B.S. Narasimha Murthy Joint Director of Census Operations in Karnataka No. 21/1, Mission Road Bangalors - 560 027
- 9. Shri N. Basavaraju
  Central Govt. Stng Counsel
  High Court Buildings
  Bangalore 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 5/87

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 10-6-87

(JUDICIAL)

ENCL: As above.

#### CENTRAL ADMINISTRATIVE TRIBUNAL

#### BANGALORE

DATED THIS THE 10TH DAY OF JUNE, 1987

Hon'ble Shri Justice K.S Puttaswamy, Vice-chairma

#### Present:

and

Hon'ble Shri L.H.A. Rego, Member (A)

CONTEMPT OF COURT CASE No. 5/87.

- Eramallappa,
   S/o Mallanna,
   Aged 27 years.
- M. Sreenivasa,
   S/o B.M. Muddappa,
   Major.
- M.N. Muralidhar, Major.
- R. Prabhakara,
   S/o N. Ramachandra Rao,
   Aged 27 years.
- 5. Arun Kumar N Joshi, S/o N.B. Joshi, Major.

.... Applicants.

6. G. Prakashraj Urs, S/o Gopalraj, Aged 27 uears.

(Applicants 1 to 6 were working as Asst. Compilers in the 0/o the Director of Census Operations, Mission Road, Bangalore-27)

(Shri S. Ranganatha Jois, Advocate)

V.

Shri B.S. Narasimha Murthy, The Joint Director of Census Operations in Karnataka, No.21/1, Mission Road, Bangalore-27.

.... Respondent.

(Shri N. Basavaraju, Advocate)

This application having come up for hearing to-day, Vice-chairman madd the following.



### ORDER

In this application made under Section 17 of the Administrative Tribunals Act of 1985 ('the Act') and Contempt of Courts Act of 1971 (1971 Act) the petitioners have moved this Tribunal to punish the contemper under the 1971 Act for non-implementation of the order dated 24.10.1986 made by this Tribunal In A.Nos.1020-1024/86.

2. In A.Nos. 1020-1024/86(T) which were transferred cases from the High Court of Karnataka the applicants had challenged their terminations. On 24.10.86, a Division Bench of this Tribunal consisting of one of us namely Hon'ble Shri LHA Rego, Member(A) and Hon'ble Shri Ch. Ramakrishna Rao Member (J) made an order in these terms:

"After considering the rival contentions, we are satisfied that even in the case of temporary employees, though no seniority list is maintained, the principle "Last Come, First Go" should be applied; otherwise, the termination of services of temporary employees will become arbitrary. In view of the above, we grant prayers 1 and 2 of the application of the applicant. We do not consider it necessary to pass any order regarding prayer 3".

The applicants claim that this order has not been implemented by the contemner in letter and spirit and therefore he is liable to be punished under the 1971 Act.

- The contemner and his learned counsel Shri N. Basavaraju are present.
- 4. We have heard Shri S. Ranganath Jois, learned counsel for the petitioner and Shri Basavaraju.
- In compliance of the order made by this Tribunal, the petitioners have been re-instated to service by the contemner on 13.4.87 with effect from the date of their termination viz., 21.11.83. In this view, the grievance of the petitioners for their reinstatement has been complied of by the contemner.
- 6. Another grievance of the petitioners is that the monetary benefits due to them from 21.11.83 has not so far been paid and therefore the contemner is liable to be punished.

Shri Basavaraju submits that proposals for creation

of supernumerary posts and for payment of the arrears have been submitted by the contemner to the Head of the Department at Delhi who, in turn had submitted his proposals to Government, which had not so far made its orders and communicated the same to the contemner to make payments. Shri Basavaraju prays for six months time from this day to enable the Government to make its orders and arrange for payment of the monetary benefits due to the applicants. Shri Jois opposes the grant of six months time for payment of the arrears.

- We are of the view that having regard to all the facts and circumstances of the case, it is reasonable to grant another 4 months time from this date to the contemner and Government of India to comply with that portion of the order of this Tribunal dealing with the payment of monetary benefits.
- In compliance with the order made by this Tribunal, the contemner had also passed an order for promotion of the petitioners on 9.6.87. In that order, the contemner had given promotion to the petitioners from 16.4.1987. But Shri Jois contends that the petitioners were due for promotion from an earlier date.
- We will assume that Shri Jois is a<del>lso</del> correct. 10. But that can hardly be ground to hold that the contemner had not complied with the order made by this Tribunal. If the petitioners have any grievance on the date of promotion given by the contemner, it is undoubtedly open to them to agitate the same in a separate application before this Tribunal.
- In the light of our above discussions, we hold that these proceedings are liable to be dropped. We therefore drop the contempt of Court proceedings against the contemner. We however grant 4 months time from this day to the contemner and Government of India for payment of monetary benefits due to the petitioners.



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Vice-chairman ( True Copy.

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